

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:440
ANSWERED ON:07.05.2012
DISPOSAL OF E-WASTE
Alagiri Shri S. ;Sinh Dr. Sanjay

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, and e-waste (Management and Handling) Rules, 2011 to make producers responsible for disposal of hazardous waste including e-waste in the country;
- (b) if so, the details thereof;
- (c) whether these rules are not generally being followed in the country;
- (d) if so, the number of the cases of violation of above rules detected during the last three years and the current year alongwith the action taken against the violators in each case; and
- (e) the steps being taken by the Government for strict compliance of the rules?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (e) of the Lok Sabha Starred Question No. 440 for answer on Monday, the 7th May, 2012 regarding "Disposal of e-Waste" raised by Dr. Sanjay Sinh and Shri S. Alagiri.

(a) to (e): The Ministry of Environment and Forests (MoEF) has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous wastes in the country.

E- Waste (Management and Handling) Rules, 2011 were notified on 12th May 2011 and have come in to effect from 1st May 2012. The concept of Extended Producer Responsibility has been enshrined in these rules to make it a mandatory activity for the manufacturers of electronic and electrical equipments. Under this the producers are responsible for collection of e-waste generated from the end of life of their products by setting up collection centres or take back systems either individually or collectively.

As per the rules, Collection centers are required to obtain authorization from the State Pollution Control Board (SPCB) concerned within three months from the date of commencement of the rules. Similarly, Dismantlers and Recyclers are required to obtain authorization and registration from SPCB concerned. E-waste generated is required to be sent to authorized and registered recyclers for environmentally sound disposal. The SPCBs can take action as per the provisions of the Environment (Protection) Act, 1986 (29 of 1986) in case of any violation.